

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOKSABHA
UNSTARRED QUESTION No. 3546
TO BE ANSWERED ON 08.08.2022

Redevelopment of Auroville

3546 SHRIMATI MALA ROY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there is any plan for redevelopment of Auroville for which trees will need to be felled;
- (b) the number of tree estimated to be felled along with the current status of the project; and
- (c) the details of the plan for compulsory afforestation in the said project?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (c) The land is a state subject and the decision to assign a particular patch of land for any purpose is taken by the concerned State Government. The felling of trees is also regulated by the State Government authorities as per the provisions of Indian Forest Act, 1927 or other State specific laws in force.

However, in case forest land is proposed to be used for non-forestry purposes, the prior approval of the Central Government under the provisions of Forest (Conservation) Act, 1980 is required to be taken by the State Government. As per information available on the PARIVESH portal, no such proposal for redevelopment of the Auroville area has been received by the Central Government.

Further, as per the information provided by the Government of Tamil Nadu, the Auroville area is neither a Reserve Forests (RF) nor Government land. It is a Private Pattaland.
